

(O)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2372 of 1991

New Delhi, dated the 20th Sept. 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDA VALLI, MEMBER (J)

Shri B.S. Rathi
S.D.O. (Phones),
Telephone Exchange Khurja,
Distt. Ghaziabad (U.P.) ... APPLICANT

(By Advocate: Shri A. Kalia)

VERSUS

Union of India through

1. The Director General
Telecommunications,
Sanchay Bhawan,
New Delhi.

2. Shri Brij Mohan,
S.D.O. (Phones),
G.M. Telecom., Lucknow (U.P.) ... RESPONDENTS

(None appeared)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We note although the O.A. was filed as far back as 1.10.91, no reply has been filed by the Respondents. The Respondents ^{are also} ~~are~~ ^{in attending Court} appeared to have been irregular ~~in~~ ^{on} various dates fixed in this case.

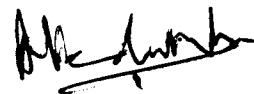
2. Shri Kalia states that the applicant's representation dated 11.10.90 (Annexure A.5) has not yet been disposed of, in as much as he has not received any communication from the Respondents in reply to his representation.

A

(11)

X

3. This O.A. is disposed of with a direction to the Respondents to examine the contents of the applicant's representation dated 11.10.90 and dispose of the same in accordance with law through a detailed, speaking and reasoned order within three months from the date of receipt of a copy of this judgment after giving any person(s) likely to be affected an opportunity of being heard. In case the representation has already been disposed of, a copy of that order should be sent to the applicant within one month from the date of receipt of a copy of this judgment. No costs.



(DR. A. VEDAWALLI)
MEMBER(J)


(S.R. ADIGE)
MEMBER(A)

GK